

ITEM NO.9

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 461/2020

(Arising out of impugned final judgment and order dated 30-07-2019 in CRLA No. 2141/2008 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

VIJAY BAHADUR @ PAHADI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 157351/2019 - EXEMPTION FROM FILING O.T.
IA No. 34720/2022 - SUSPENSION OF SENTENCE)

WITH

Diary No(s). 39515/2019 (II)

Date : 10-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Gaurav Bhatia, Sr. Adv.
Mr. Abhikalp Pratap Singh, AOR
Ms. Aagam Kaur, Adv.
Ms. Shreya Saxena, Adv.
Ms. Aadya Yadav, Adv.
Mr. Karsin Manocha, Adv.

Gaurav, AOR

For Respondent(s) Mr. Ardhendhumauli Kumar Prasad, AAG
Mr. Rohit K. Singh, AOR

UPON hearing the counsel the court made the following
O R D E R

A request has been made for adjournment by learned counsel for the respondent on the ground of personal difficulty. It is also stated that the

original records have been received.

Let the matters be listed in 2nd week of January, 2023 on a non-miscellaneous day.

The Registry is directed to provide digital copy of the original records along with English translation to the learned counsel for the parties.

Counsel for the parties shall file a tabular chart referring to statements of important witnesses, their cross examination, corresponding trial Court and High Court findings, with cross reference to the pages in the relevant translated record.

The chart shall be in the form annexed to the present order, and shall be filed a week before the next date of hearing.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Beena Jolly)
Court Master

TABLE I

Tabular Chart in Respect of Evidence by Key Witnesses_

(Fill table with summarized details, and include specific reference to page numbers from the paper book compilation and/or translated records)

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Sl. No.	Witness No. and Name	Chief Examination	Cross Examination	Trial Court Finding	High Court Finding	Documents¹ or exhibits proved
1.	DW/PW-	specific page nos.	Specific page nos.	specific page nos.	specific page nos.	specific page nos.
		Briefly relevance/ summary	Briefly relevance/ summary	Briefly relevance/ summary	Briefly relevance/ summary	Briefly relevance/ Summary

¹ Post-mortem report, FSL report, seizure memo, arrest memo, etc.